

**GOVERNMENT OF INDIA
LABOUR
LOK SABHA**

UNSTARRED QUESTION NO:1736
ANSWERED ON:29.11.2000
TRADE UNION ACT, 1926
AKHILESH SINGH

Will the Minister of LABOUR be pleased to state:

- (a) whether the Government propose to repeal the Trade Union Act, 1926;
- (b) if so, the details thereof;
- (c) whether there is a provision to register the general organisations under this Act which has been discontinued;
- (d) if so, the details thereof;
- (e) whether the registration is likely to be reopened under this Act;
- (f) if so, the time by which it is likely to be reopened; and
- (g) if not, the reasons therefor?

Answer

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT (SHRI MUNI LALL)

- (a) & (b) : Various amendments in the Trade Unions Act, 1926 are under consideration of the Govt. In this regard, the Trade Unions (Amendment) Bill, 2000 has been introduced in the Rajya Sabha on 28.4.2000. This Bill has been referred to the Parliamentary Standing Committee on Labour and Welfare for their examination and report.
- (c) to (g) : The Trade Unions Act, 1926 provides for registration of trade unions and in certain respects defines the law relating to registered trade unions. However, as Act does not provide for registration of general organisations, the question of opening of registration for such organisations does not arise.